

My friend Mr. Faleiro has raised a very important question about the Budget of Goa. He is anxious to vote the Demands. I am sure, in this House. The present intention is to bring the appropriate Bill to ask for a Vote on Account; and a statement will be made on it in the course of the next 2 days

Prof Mavalankar wanted to be assured about his Railway booking or perhaps his Air booking, if he still travels by air. The present intention is that the House would adjourn on the 18th May; and there is no thought of extending the Session.

MR. SPEAKER: Now we go to Matters under Rule 377.

12.50 hrs.

MATTERS UNDER RULE 377

(1) REPORTED APPOINTMENT OF AN OFFICIAL OF AMERICAN EMBASSY ON THE WORKING GROUP ON GRANT OF AUTONOMY TO THE FILMS DIVISION

SHRI VASANT SATHE (Akola): Sir, under Rule 377, I wish to raise the following matter:

The Film Division is an important organisation of the Ministry of Information & Broadcasting, producing films on important subjects connected with the public sector and Defence. The other day, i.e. on 24th April, 1979, Shri L. K. Advani, Minister of Information and Broadcasting, announced the decision of the Government for the formation of a working group on grant of autonomy to the Films Division and other related matters. However, it is a matter of great concern to note that full time staff member of the American Embassy has been nominated on this working group. I would therefore request the hon. Minister to furnish the name and the connections of this member as it is alleged that this person has CIA links. Whether this is true or not, the fact that an em-

ployee of the embassy should be appointed on the working group of the Government of India to work out important policy matters for media is itself a matter of serious concern and I should like the Minister to clarify the position and take suitable action in the matter.

(ii) REACTION OF THE GOVERNMENT OF INDIA TO CHANGE OF GOVERNMENT IN ZIMBABWE

SHRI HARI VISHNU KAMATH: (Hoshangabad): By your leave, Mr Speaker, under rule 377 I proceed to make the following statement on a matter of urgent public importance. Consequent upon the elections recently held in Rhodesia (Zimbabwe) the white minority rule imposed thirteen years ago by the buccaneer Ian Smith has come to an end, black majority rule has been ushered in, and a new government with Bishop Abel Muzorewa as Prime Minister has been or is about to be set up. Although the internal settlement as a result of which the elections were held is not wholly satisfactory, yet the transition to democracy represented by the replacement of Mr. Ian Smith by Bishop Abel Muzorewa should not be ignored, the first step perhaps, feeble though it be, perhaps towards a full-fledged democratic order assented to by all political parties in Zimbabwe. Government should clarify its reaction to the change that has taken place in Zimbabwe and its attitude to the new government led by Bishop Abel Muzorewa

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU): We in the government do not recognise the so called, illegal, elections which have recently been concluded by the illegal regime in Rhodesia in disregard the relevant resolutions of the United Nations. The United Nations had declared them as illegal, null and void before the elections were held and had said they